

NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

(8) C.P.(I.B)-3242/9/(MB)/2018

CORAM:

Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 31.10.2018

NAME OF THE PARTIES: Coastal International Pvt. Ltd.

V/s.

AT & F India Fabri

SECTION OF THE COMPANIES ACT: 9 OF THE INSOLVENCY AND
BANKRUPTCY CODE. 2016.

ORDER

1. The Learned Representative of Petitioner is present.
2. Mentioned for admission. Informed that Section 8 Notice duly served upon the Respondent. The Petitioner has also furnished today Consent of IRP. Prima facie all the Formalities have been complied with. Hence, the matter be listed for Final Hearing. Other side is present and communicated the next date of hearing. Duly noted. The matter is adjourned for Final Hearing on **20.12.2018**.

SD/-

M.K. SHRAWAT
Member (Judicial)

31.10.2018

HHS